

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 232 of 2006

Jabalpur, this the 7th day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman

Brindawan Parsati, S/o. Parasati,
RB II/B, Railway Colony, Behind
Railway Station, West Central Railway,
Beohari (M.P.)

Applicant

(By Advocate – Smt. J. Choudhary)

V e r s u s

1. Through General Manager, West Central Railway, Jabalpur.
2. Shri K.S. Krishna Kumar, Chief Signal Telecommunication Engineer, West Central Railway, Jabalpur.
3. Shri R.K. Mishra, Additional Divisional Manager, West Central Railway, Jabalpur.
4. Shri Shobhan Choudhary, Senior Divisional Signal Telecommunication Engineer, West Central Railway, Jabalpur.
5. Dr. Jeevan Tomer, Medical Superintendent, West Central Railway, New Katni, Katni.
6. Shri Kishna Lal Agrawal, Junior Engineer (Signal), West Central Railway, Beohari.

Respondents

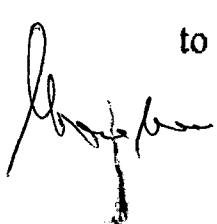
O R D E R (Oral)

The applicant is challenging the order dated 28th March, 2006 (Annexure A-I), whereby he has been transferred from Beohari to Bakleta modifying the earlier transfer order dated 27.2.2006 by which he was transferred from Beohari to Adhartal. The learned counsel for the applicant submitted that the applicant came on mutual transfer

from Damoh to Beohari on 7th June, 2005 and within a short span of time he has been transferred from Beohari to Bakleta at the instance of respondent No. 6, which would cause him great hardship. The learned counsel for the applicant has submitted that the applicant has already submitted a representation dated 31st March, 2006 to the superior authorities for sympathetic consideration of his transfer in view of the hardships which he would face if he is transferred out of Beohari. No decision thereon has been taken by the respondents. The learned counsel for the applicant therefore, submitted that the present OA may be disposed of with direction to the Senior Divisional Signal Telecommunication Engineer, respondent No. 4 to consider his representation dated 31.3.2006 (Annexure A-VI) and decide it by a speaking order at an earlier date. She has also requested that the authorities may also be directed to consider the request of the applicant that till the decision is taken in the matter by the respondents the applicant be not relieved from the present place of posting.

2. I am inclined to accede to this request. As it will not cause any prejudice to the respondents, so I need not call upon them to file the counter reply by issuing a formal notice.

3. Accordingly, the present OA is disposed of with direction to the Senior Divisional Signal Telecommunication Engineer, respondent No. 4 to consider the applicants' representation dated 31.3.2006 (Annexure A-VI) and take a decision thereon by a speaking order within a period of two weeks from the date of receipt of copy of the representation and the copy of this order. The said authority shall also consider and pass suitable orders on the request of the learned counsel for the applicant that till the decision on the representation is taken by him the applicant is not relieved from the present place of posting. The learned counsel for the applicant has undertaken to supply the copy of the aforesaid representation as well as the copy of this order to the respondent No. 4 within three days.



4. The OA stands disposed of in the aforesaid terms.

M.A. Khan
(M.A. Khan)
Vice Chairman

"SA"

पूळांकन सं. ओ/न्या.....जललपुर, दि.....

परिवर्तिति वार्ता विवाह:-

- (1) सरिल, उमर बाबूलाल (परी) विवाह, जललपुर
- (2) आद्योत श्री/दीपा, जललपुर.....के वास्तव
- (3) प्रद्युम्नी श्री/दीपा, जललपुर.....के वास्तव
- (4) गंगापाल, देवेशा, जललपुर वास्तव

सूचना एवं आवश्यक वार्ता दिनांक 10/04/06

3100 उपर्युक्त

Smt. J. Choudhury H&B

With copy of this

to Re. 4/-

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